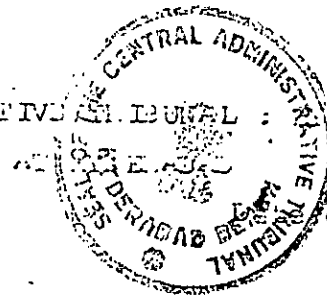


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ERAB.3 BLNCH

C.A.No. 795/97

BETWEEN:



of Order: 27.6.97

- | | |
|----------------------------|-----------------------------|
| 1. Prabhakar Das | 25. Mona Satyanarayana |
| 2. K.Appamma | 26. B.Indu Kumar |
| 3. S.Satyanarayana Murthy | 27. V.Ravi Babu |
| 4. Goka Gnana Sunder Singh | 28. H.Surya Narayana Murthy |
| 5. A.V.Ramana | 29. M.V.Satyalaatha |
| 6. K.Nagamani | 30. V.V.Suryanarayanaamma |
| 7. P.Mary | 31. Raja Ram |
| 8. N.V.Ramanamma | 32. K.Pratap Singh |
| 9. Y.Usha Rani | 33. A.Murali |
| 10. K.Udaya Bhaskari | 34. I.P.Vanitha |
| 11. K.N.Kashyap | 35. A.Krishna Rao |
| 12. A.Visweswara Rao | 36. Y.Visalakshi |
| 13. K.Vijaya Kumar | 37. P.V.Ramana |
| 14. G.Ganapathi Rao | 38. P.Srinachalam Naidu |
| 15. A.Suresh Kumar | 39. M.Nageswara Rao |
| 16. S.Vimala | 40. K.Rama Raju |
| 17. K.J.Narasimhana Rao | 41. M.Chandrayiri Rao |
| 18. S.V.Narasimha Rao | 42. K.Malathi |
| 19. A.Gopal Krishna | 43. S.V.Subramanyam |
| 20. S.Malleswara Rao | 44. K.Srinivasa Rao |
| 21. D.Suryanarayana Murthy | 45. K.Srinivasa Rao |
| 22. K.Chandra Rao | 46. Uriti Prabhakara Rao |
| 23. S.Venkateswarlu | 47. Agooru Veerabrahmam |
| 24. P.Vara Prasad | 48. S.Surya Rama Rao |
| | .. Applicants. |

AND

1. Union of India, rep. by its secretary, Postal Department, New Delhi.
2. The Director General (Postal), C.G.C.Complex, New Delhi.
3. The Chief Post Master General, A.P.Circle, Hyderabad.
4. The Post Master General, Visakhapatnam Region, Visakhapatnam.

Counsel for the Applicant

Counsel for the Respondents

.. M.K.Bhaskara Rao

CORAM:

HON'BLE SHRI R. RAJAGOPAL : MEMBER. (ADMN.)

HON'BLE SHRI A.M. SIVA DAS : MEMBER. (JUDL.)

- - -

J U D G E M E N T

X Oral order as per Hon'ble Shri A.M. Siva Das, Member (Judl.) X

- - -

Heard Mr. S. Saide Rao, learned counsel for the applicants and Mr. K. Bhaskara Rao, learned standing counsel for the respondents.

2. The applicants 48 in number seek the relief that has been granted to the applicants in O.A. 1410/95 of Ernakulam Bench of this Tribunal.

3. The applicants were appointed initially in the years 1981, 1982 and 1983 as RIF Sorting Assistants in the Railway Mail Service V Division, Visakhapatnam. The applicants say that they have completed training and have ^{worked} along with regular sorting assistants for 8 hours per day and ^{for more than} 240 days in each year.

4. When the O.A. came up for hearing, learned counsel for the respondents submitted that the relief claimed by the applicants in this O.A. is squarely covered by the order passed in O.A. 1410/95 of Ernakulam Bench. Copy of the order in the said O.A. is produced along with this O.A. and it is ~~has contents~~ at pages- 48 and 49.

5. In that O.A. the Tribunal directed the Respondents 1-3 or such of them as is competent to grant the applicants seniority with reference to their initial date of appointment. It is also stated therein that if the existing seniority position is to be revised, that could be done only with notice to the parties who may be affected.

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6. Accordingly we direct the Respondents 1-5 or such of them as is competent, to grant the applicants seniority with reference to their initial date of appointment. If the existing seniority position is to be revised that could be done only with notice to the parties who may be affected.

7. The CA is disposed of as above. No costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH

Trc

San
Jr.